

6168 hory
 Noted & Registered
 at Serial Number
THIS DOCUMENT
CONTAINS. 8 PAGES
 07/02/2024

BEFOR THE NATIONAL GREEN TRIBUNAL

(WESTERN ZONE) PUNE

ORIGINAL APPLICATION NO 121 OF 2023

Smt. Lalita Sandip Shinde

Age- 49 years, Occ- Social worker,

R/o Patankar Sankul, Pach Aali,

Taluka- Tribakeshwar,

District- Nashik- 422212

Mob-7588013844

Email:- lalitashindetrambak@gmail.com ...Applicant

V/s

Chief Officer

Trimbak Muncipal Council & other 7

(As per official Record)

Taluka- Trimbak,

Dist- Nashik 422212

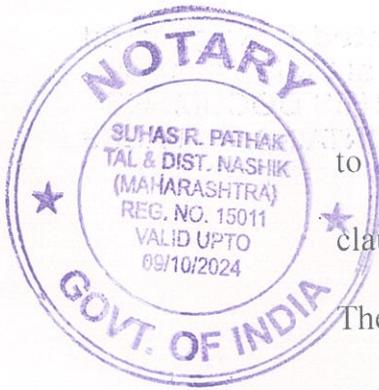
Contact no- 0259-233303

Email:- cotmc.tbk@gmail.com ...Respondent no 1

AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT NO 1 TO THE ORIGINAL
APPLICATION FILED BY THE APPLICANT
BEFORE THIS HON'BLE TRIBUNAL

1) At the outset Respondent No 1, say and submit that the

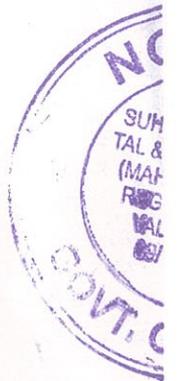
Applicant has no cause of action against the Respondent no 1,

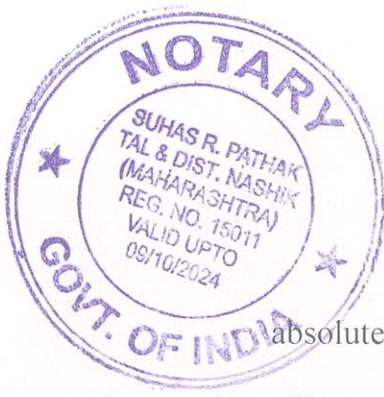


to file present Application and the claim as per the prayer clause of the present Application, is not tenable as per the law.

The Applicant is not entitled for any relief as prayed in application, against Respondent no 1, and therefore the Applicant filed by the Applicant is liable to be dismissed with compensatory cost.

- 2) The Respondent no 1 state that, the Respondent no 1 read over the copy of the Org. Application, and additional affidavit of Applicant dated 21/09/2023, and also read out the order passed on 26/09/2023 by this Hon'ble Tribunal, and as per direction of this Hon'ble Tribunal the Respondent no 1 in reply submit as under.
- 3) The Respondent no 1 state that, as far as, concern of three village namely Nandgaon, Velunje, and metakwara whatsoever, mentioned in paragraph no 2 of order dated 26/09/2023 of this Hon'ble Tribunal, in the respect of alleged illegal construction, the Respondent would like to inform that, all this three village are running by their individual GRAMPANCHAYAT and out of the administrative territory of Respondent no 1. Furthermore, any construction either legal and/or illegal in the territory of aforesaid three villages, are

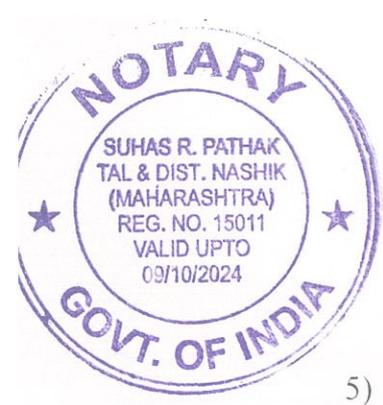




absolutely concern of the administrative authority of said village.

- 4) The Respondent no 1 state that, as far as, concern of a reference, mentioned in paragraph no 2 of order dated 26/09/2023 of this Hon'ble Tribunal, in the respect of letter dated 28/07/2021 written by Respondent no 1 to Divisional Commissioner of Nashik., the Respondent no 1 would like to submit that, it is very true that, Respondent no 1 is duty bounded to take coercive action against any other illegal construction in the agricultural zone other than being develop for the purpose non permitted structure come under its administrative territory. Till the date no any complaint made out to the Respondent no 1 by Applicant and/or any other person with the details information that, a certain Gate no and/or Serve no comes under the administrative territory of Respondent no1 is absolutely "Agricultural Zone" belong to particular person/s with the specific record of Revenue authority, and said person/s conducting illegal construction in the said zone without permission by the authorities. Moreover, it is true that particular area belongs to Kalika Mata temple and Aahilya-dam come under the administrative territory of Respondent no 1 whatsoever, situated outer side area of

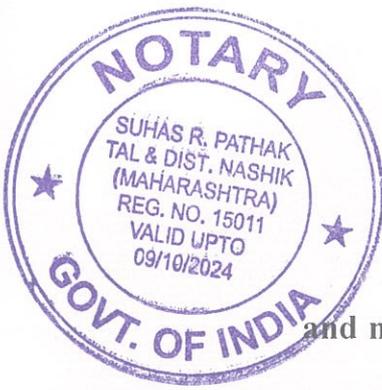




Brahmgiri Mountain on very much flattened land, which is also not a part of Eco sensitive Zone.

- 5) The Respondent no 1 further state that, all the concern of development at the said area belong to Kalika Mata temple and Aahilya-dam come under the administrative territory of Respondent no 1, are absolutely subject matter of resolution no 260 and 355 passed on 01/01/2020 and 03/11/2020 respectively, before the general assembly of Trimbak Municipal Council (Respondent no 1) Moreover, if Applicant had an impression that, said resolution was illegal and deserve to be set aside than, she ought to have move before appropriate authority within time, to challenge the validity of said resolution, however she failed to do the same. Consequently, as on date legal status of said Resolution is valid, even though, on 20/12/2022 the Applicant with the 2/3 people adopted illegal way, reached at the place and by criminal force attempted to stop work over the place and therefore, on behalf of Respondent no 1 registered CR No. 0241/2022 against Applicant U/s 353, 427, 504, 506 r/w 34 of Indian Penal Code at Trimbak Police Station. **(The copy of resolution no 260 and 355 passed on 01/01/2020 and 03/11/2020 before the general assembly of Trimbak Municipal Council, annexed hereto**



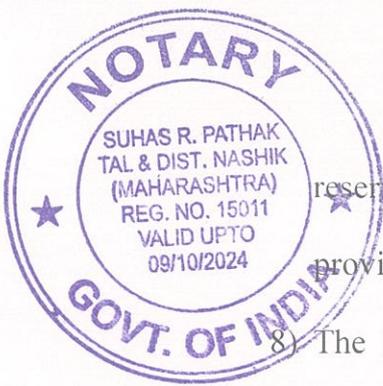


and marked R1 and R2 respectively. The copy of CR NO. 0241/2022 dated 21st December 2022 registered against Applicant annexed hereto and marked R3)

6) The Respondent no 1 state that, as far as, concern of a reference, mentioned in paragraph no 4 of order dated 26/09/2023 of this Hon'ble Tribunal, that, "effort made by Applicant, to know the details of alleged construction and she could not obtain the said details". Respondent no 1 would like to inform that, since the date of 25/08/2023 Applicant never visited to the office of Respondent no 1 and never applied through oral and/or written submission to get any information in the respect of any construction.

7) The Respondent no 1 state that, as far as, concern of a reference, mentioned in paragraph no 5 of order dated 26/09/2023 of this Hon'ble Tribunal, in the respect of documentary evidence, the Respondent no 1 with respect to this Hon'ble tribunal would like to inform that, said photograph are might be prima facie evidence, however Applicant not narrated any written and/or chart wise information to be understand that, said photographs exactly belongs to which Gat and/or Serve no comes under administrative territory of Respondent no 1 and therefore, in the absence of said information, Respondent no 1





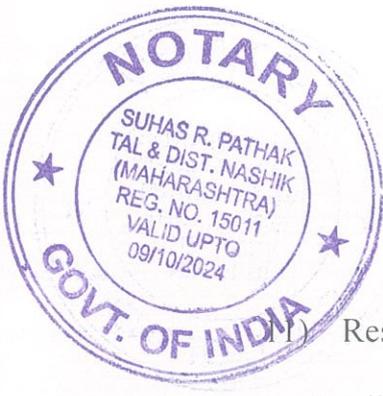
reserve its right to submit reply, as and when Applicant will provide sufficient information.

8) The Respondent no 1 state that, as far as, concern of a reference, mentioned in paragraph no 6 of order dated 26/09/2023 of this Hon`ble Tribunal, that, in the respect of constitute a joint committee including Respondent no 1 with other administrative bodies. Respondent no 1 would like to inform that, it is appreciated step taken by this Hon`ble authority to generate absolute information regarding ground facts of alleged illegal construction, in the respect of concern Gat and/or serve numbers, and therefore, the Respondent no 1 will hand over available documentary record to said committee on demand.

9) The Respondent no 1 filing the preset reply/say for limited purpose to oppose/defend the contention/allegation, raised against Respondent no 1, in the present application. The Respondent no 1 reserved its right to file a further detailed at a later stage, if so needful.

10) Respondent no 1 state that, if any contention of the present application not denied by the Respondent no 1 in toto then, it is not mean that, Respondent no 1 has admitted any allegation and/or contention of the Applicant.





11) Respondent no 1 state that, hat, the copy of Original Application served upon Respondent no 1 on 09/10/2023, and replied being submitted on 07/02/02024. However, on last hearing dated 10-01-2024, the Respondent no 1 orally requested to this Hon'ble tribunal to extend the time to file reply. Thereupon, this Hon'ble Tribunal pleased to grant time and permitted to Respondent no 1 to file reply within period of four weeks, Hence, no delay to file reply.



12) The Respondent no 1 crave leave to add, alter, amend and delete any of the aforesaid reply as well as, reserve his right to file further supplementary reply/say with documentary evidences and proper description and explanation.

13) With regards alleged contention in the paragraph of Original Application against Respondent no 1, have no merit as per the provision of law and Natural Law of Justice and therefore liable to be dismissed.

07/02/2024

Filed in court

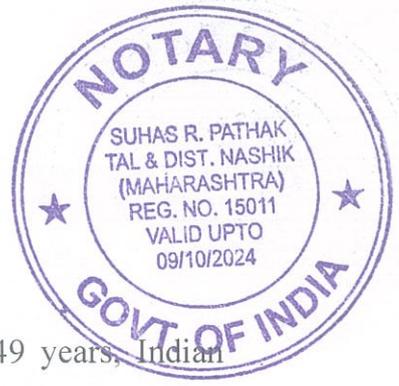


(Respondent no 1
Chief Officer

Trimbak Municipal Council

(Adv. for Respondent no 1)

0168hwy
Noted & Registered
at Serial Number
THIS DOCUMENT
CONTAINS. 8 PAGES
07/02/2024



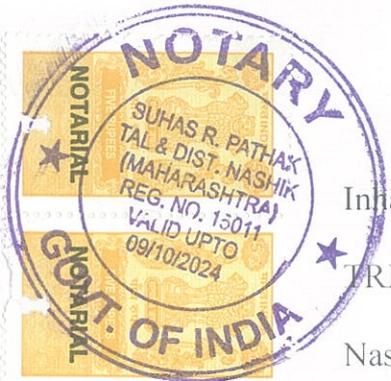
VERIFICATION

I Dr. Shreeya Swapnil Deochake, Age- 49 years, Indian

Inhabitant as on date holding the charge of CHIEF OFFICER of TRIMBAK MUNICIPAL COUNCIL, Taluka- Trimbak, Dist- Nashik- 422212, the Respondent no 1 having my official address, Trimbak Municipal Council, do hereby verify that the contents of Paragraph no 1 to Paragraph no 13 of present affidavit in reply are true to my personal knowledge, I believe to be true on legal advice and that I have not suppressed any material fact.

Date:- 07/02/2024

Place:- Nashik/Pune.



[Signature]
Respondent no 1
Chief Officer
Trimbak Municipal Council

[Signature]
Adv. for Respondent no 1

SIGNED BEFORE ME
[Signature]
SUHAS R. PATHAK
NOTARY Advocate For
Tal & Dist Nashik-422103



**BEFOR THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE) PUNE**

ORIGINAL APPLICATION NO 121 OF 2023

Smt. Lalita Sandip Shinde ...Applicant

V/s

Chief Officer

Trimbak Municipal Council & other 7 ...Respondent no 1

LIST OF DOCUMENTS

Sr. No	Particular	Page no
1	<u>Annexure R-1</u> The copy of resolution no 260 passed on 01/01/2020 before the general assembly of Trimbak Municipal Council,	177 to 180
2	<u>Annexure R-2</u> The copy of resolution no 355 passed on 03/11/2020 before the general assembly of Trimbak Municipal Council,	181 to 183
3	<u>Annexure R-3</u> The copy of CR NO. 0241/2022 dated 21 st December 2022 registered against Applicant	184 to 190

Date:- 07/02/2024


Adv. for Respondent no 1

त्रिंबक नगरपरिषद, त्रिंबकेश्वर जि. नाशिक.

मा. सर्वसाधारण सभा ठराव क्र. २६० दि. १/०१/२०२०

विषय : विविध प्रभागात विविध विकास कामे, रस्ते गटारी इ. प्रस्तावीत करणे.

सूचक :- मा.श्री. समीर रमेश पाटणकर

अनुमोदक :- मा.श्री. सागर जगन्नाथ उजे

सदरविषयाबाबत त्यावर बाधक बाधक चर्चा होवून असे ठराव संमत करण्यात येतो की, अर्थसंकल्पीय तरतूद व निधीचे उपलब्धतेनुसार खालीलप्रमाणे विविध प्रभागात विविध विकास कामे, रस्ते गटारी इ. प्रस्तावीत करणेस ही सभा मंजूरी देत आहे.

१. गुरु गंगेश्वरधाम समोरील अहिल्या नदीपात्रास संरक्षण भित बांधणे
२. पाटणकर संकूल मागील पीव्हीसी पाईप गटार करणे.
३. टेलीफोन एक्स्पेज समोरील पीव्हीसी गटार करणे.
४. नवा उदासीन आखाडयाजवळील रिंगरोड पूल रेलींग करणे.
५. प्रभाग क्र. ७ मध्ये नागेश कोरडे यांचे घरासमोर संरक्षण भित बांधणे.
६. रामेश्वर मंदीर व गढई विभागात टॅपररी टॉयलेट खरेदी करणेबाबत.
७. प्रभाग क्र. ६ गौतमी संकूल व गढई परिसरातील रस्ते गटारी तयार करणे.
८. प्रभाग क्र. ६ अंबिका टॉवर ते गढई रस्ता बांधकाम करणे.
९. प्रभाग क्र. ६ रिंगरोड ते देशमुख यांच्य घरासमोरील रस्ता करणे.
१०. कालीका देवीमंदीराकडे जाणारे दोन्ही बाजूकडील पूलाराहीत रस्ते बांधकाम करणे.
११. प्रभाग क्र. ६ गंगासागर जलशुध्दीकरण ते गौतमी संकूल रस्ता बांधकाम करणे.
१२. मुंजेवाडी जवळील सार्व. शांचालय तोडून नयिन बांधकाम करणे.
१३. त्रिंबकेश्वर मधील नळांना पाणी मीटर न बसविणेबाबत.
१४. चौकीमाथा भागात भगवान बाबा मठ ते गणेशप्रभा बिल्डींग पर्यंत नाल्याला रिटेनांग वॉल व नाल्यावर स्लॅब टाकणे.
१५. शामराव गंगापुत्र ते प्रमोद देवकुटे यांचे घरासमोर ड्रेनेजचे पाईपचे बांधकाम करणे.
१६. प्रफुल्ल दीक्षित (महाजन चौक) यांचे घरासमोरील रस्त्याचे बांधकाम करणे.
१७. गट नं. २४७ चे लेआऊटमध्ये उर्वरित स्ट्रीट लाईट पोला टाकणे.
१८. विद्युत पोलवर कव्हरिंग करणेबाबत विषयाचा विचार करणे.
१९. शहरातील लॅ-आउट मधील रस्ते विक्रीत करणे.
२०. दिनकर पवार ते शिवाजी कदम या बांकीमध्ये पेव्हिंग बॅन्क बसविणे.

२१. भोलेनाथ नाईकवाडी ते बाळासाहेब पाचोरकर घरामागील बोळीत पेव्हिंग ब्लॉक बसविणे.
२२. श्री.दिलीप पवार यांचे घराशेजारील बोळीमध्ये व घरामागील छोटया रस्त्यावर पेव्हिंग ब्लॉक बसविणे.
२३. पंढरीनाथ काळे ते अलकाताई पवार यांचे घरालागत बोळीमध्ये पेव्हर ब्लॉक बसविणे.
२४. कला वैभव ते त्रिविक्रम जोशी यांच्या घरासमोरील रस्ता सिमेंट काँक्रीट करणे.
२५. गट नं.६४४ येथे कोथे गल्लीत गटारीचे बांधकाम करणे.
२६. लो. टिळक व्यापार संकुलातील गाळयांची दुरुस्ती करणेबाबत.
२७. गावदेवी म्हणून कालीकादेवी पर्यंत नविन उदासीन आखाडयापासून रस्ता बांधकाम छोटया पूलासह करणे.
२८. टेलीफोन एक्सचेंज येथे हरीओम कॉम्प्लेक्स पासून ते पाटणकर संकुल आणि योगेश्वरी संकुलच्या मधून मुख्य रस्त्यापर्यंत रस्ते व गटारी बांधणे.
२९. श्री. देवचंद आहेर ते श्री. भिका बदादे यांचे घराचे मागील बाजूस बॉक्स टाईप गटारीचे बांधकाम करणे.
३०. श्री. संतोष बेंडकुळी ते दिपक कोरडे यांचे घराचे मागील बाजूस पाईप गटारीचे बांधकाम करणे.
३१. महादेवी ते हॉटेल सितारा समोरील चौफुलीपर्यंत रस्ता बांधकाम करणे.

सूचनेस अनुकूल मते -१५

सूचनेस प्रतिकूल मते -०

सूचना सर्वानुमते मंजूर झाली.



सही/-
अध्यक्ष,
त्रिबक नगरपरिषद.

खरी नक्कल.

४५
मुख्याधिकारी,
त्रिबक नगरपरिषद.

Trimbak Municipal Council, Trimbakeshwar, Nashik District**Minutes of the General Meeting - Resolution No. 260 dated 01/01/2020****Subject: Proposals for Various Development Projects in Different Sectors, Including Roads, Gutters, etc.**

In reference to the above subject, after discussions on the advantages and disadvantages of the proposed resolutions, it has been decided in this meeting that, based on financial considerations and the availability of funds, the following proposals for various development projects in different sectors, including roads, gutters, etc., are approved:

1. Construction of a protective wall/bund on the Ahilya River near Guru Gangeshwar Dham.
2. Installation of a PVC pipe gutter in front of the Patankar Complex.
3. Gutter installation near the telephone exchange.
4. Railing of the Ring Road bridge near the New Udaseen Akhada.
5. Construction of a protective bund around the house of Nagesh Korde in Ward No. 7.
6. Purchase of temporary toilets in the Rameshwar Temple and Gadhai department.
7. Construction of roads and gutters in Gautami Complex and Gadhai premises in Ward No. 6.
8. Construction of a road from Ambika Tower to Gadhai.
9. Road construction from Ring Road to Deshmukh's house in Ward No. 6.
10. Construction of bridges on both sides leading to the Kalika Devi Temple.
11. Road construction from Gangasagar water purification to Gautami Complex.
12. Demolition and reconstruction of the public toilet near Munjewadi.
13. Ensuring water supply to the Nalas near Trimbakeshwar.
14. Constructing a retaining wall and slab over the drains in the Bholenath Naikwadi to Ganeshprabha Building area.
15. Reconstruction of drainage pipes around the houses of Shyamrao Gangaputra to Pramod Devkute.
16. Concrete road construction around the house of Praful Dikshit (Mahajan Chowk).

17. Installing streetlights in Layout No. 247.
18. Covering of electric poles with suitable material.
19. Developing roads in the city layout.
20. Installing paving blocks in the area from Dinakar Pawar to Shivaji Kadam.
21. Installing paving blocks in the area from Bholenath Naikwadi to Balasaheb Pachorkar's residence.
22. Installing paving blocks in the area from Shri Dilip Pawar's house to the small roads near the house.
23. Installing paving blocks in the area from Pandharinath Kale to Alkaatai Pawar.
24. Concrete road construction from Kala Vaibhav to Trivikram Joshi's house.
25. Construction of guttering in Plot No. 644 in the Gully.
26. Repairing vehicles in Lokmanya Tilak Business Complex.
27. Road construction from Gavadevi to Kalikadevi via the new Udaseen Akhada, including small bridges.
28. Installing guttering on roads leading from the telephone exchange to Harion Complex, Patankar Complex, and the main roads of Yogeshwari Complex.
29. Installing the box-type gutter around the houses of Shri Devchand Aher to Shri Bhika Badade.
30. Installing a pipe gutter around the houses of Santosh Bendkule to Deepak Korde.
31. Road construction up to Chafulipara near Mahadevi and Hotel Sitara.

Conclusion: The above resolutions have been approved with 15 in favor and 0 against. The information is duly noted.

Approved by: *Chairperson, Trimbak Municipal Council*

Verified Correct: *Chief Officer, Trimbak Municipal Council*

त्रिंबक नगरपरिषद, त्र्यंबकेश्वर जि. नाशिक.

मा.जनरल बोर्ड ठराव क्र. ३५५ दि.३/११/२०२० ची नक्कल.

विषय : त्र्यंबकेश्वर येथील ग्रामदेवी कालिका मंदिराकडे जाणाऱ्या मार्गात अहिल्या नदीवर ९ मी. रुंद ४० मी.लांब पूलास मंजूरी देणे.

मुख्याधिकारी यांची टिपणी सभागृहासमोर वाचून दाखविण्यात आली. त्यानुसार विचार करता उपरोक्त संदर्भिय विषयान्वये नगरपरिषदेच्या सन्माननीय सदस्या तथा पाणी पुरवठा सभापती सौ.शिल्पा रामायण यांनी त्र्यंबकेश्वर येथील ग्रामदेवी कालिका मंदिराकडे जाणाऱ्या मार्गात अहिल्या नदीवर ९ मी. रुंद व ४० मी. लांब पूलास मंजूरी मिळणेबाबतचा विषय नगरपरिषद सभेवर घेणेबाबत सूचित केले आहे.

त्र्यंबकेश्वर शहराची ग्रामदेवी कालिका माताचे मंदिर खाजगी जागेवर असून नगरपरिषद विकास योजनेमध्ये सदर क्षेत्र ग्रीन झोन ने दर्शविलेले असून रस्ता वा पुल दर्शविलेला नाही. खाजगी जमिनीत वहिवाटीसाठी जमिनीचा रस्ता म्हणून वापर करता येतो. परंतु संबंधीत शासकीय विभागाचे परवानगीशिवाय किंवा ना-हरकत घेतल्याशिवाय नैसर्गिक नाले,ओहोळ,नदी यावर पूल इ.बांधकाम करता येत नाही. सदरबाबत खाजगी क्षेत्र व धरणाचे बुडीत क्षेत्रातील किंवा धरण क्षेत्राकडे वर्ग जमिनीच्या क्षेत्राच्या सीमा शासकीय मोजणीशिवाय निश्चित करता येत नाही. अहिल्या धरण हे सन १९९० मध्ये महाराष्ट्र जीवन प्राधिकरण विभाग यांनी नगरपरिषदेकडेस हस्तांतरीत केलेले आहे. पण धरणाचे बुडीत क्षेत्र किंवा त्यासाठी संपादीत क्षेत्राचे मालकी कागदपत्रावर (७)१२ उतारा सरकारचे नांव असून त्यावर अद्याप नगरपरिषदेचे नांव लावण्यात आल्याचे दिसून येत नाही. त्यामुळे सदर क्षेत्राचे उताऱ्यावर नगरपरिषदेचे नांव लावून घ्यावे लागेल. तसेच खाजगी क्षेत्रात सदर रस्ता करण्यासाठी सदर खाजगी जमिन मालकांची संमती घ्यावी लागेल व खाजगी किंवा सरकारी जमिनीवरील पूलाचे बांधकामासाठी संबंधीत शासकीय विभागाची परवानगी ना-हरकत घ्यावी लागेल. तसेच यासाठी खाजगी मालकांची संमती घेऊन धरणक्षेत्र इ.ची मोजणीसह पुढील कार्यवाही करावी लागेल. सद्यःस्थितीस न.प.ची आर्थिक परिस्थितीमुळे न.प.ला स्वतःच्या निधीतून सदर काम करणे शक्य नाही.

सूचक :- मा. सौ. शिल्पा नितीन रामायण

अनुभादक :- मा. श्री. समीर रमेश पाटणकर

ठराव बहुमतांनी पारित.



सही/-XXX

अध्यक्ष,

त्रिंबक नगरपरिषद.

XXX
मुख्याधिकारी,
त्रिंबक नगरपरिषद

**Trimbak Municipal Council, Trimbakeshwar, Nashik District Honorable
General Board Resolution No. 355 dated 3/11/2022 Copy**

Subject: Approval for the construction of a 9-meter wide and 40-meter long bridge over the Ahilya River on the route to the Gramdaivik Kalika Temple in Trimbakeshwar.

The noting have been readout in open hall of the Chief Officer, as mentioned in the above reference, a matter related to obtaining approval for the construction of a 9-meter wide and 40-meter long bridge over the Ahilya River on the route to the Gramdaivik Kalika Temple in Trimbakeshwar has been brought to the attention in the meeting of Municipal Council members, by the Water Supply Committee Chairperson Mrs. Shilpa Ramayane.

The Gramdevi Kalika Mata temple in Trimbakeshwar is situated at private land and the current development plan of the municipal council shows the area as a green zone. However, the road and bridge are not shown. The road is used for occupancy (vahivaat) in the private land, but construction work such as building bridges over natural drains, waterholes, rivers, etc. must be permitted from the relevant government department to carry out construction work. Furthermore, the boundaries of private land, sinking land area of dam, or transferred land towards dam area can't be decided without government Serve (Mojani) The Ahilya River dam have been transferred to the Municipal Council by the Maharashtra Water Resources Department in 1990. However, The record of right still showing in the name of government, and till the date not recorded in the name of municipal council. Therefore, it will be necessary to update the Municipal Council's name on the ownership documents, the landowners permission will be required for the construction of roads in the private land, and for the construction of bridges over natural drains or government land. For this purpose, it is necessary to carry out further procedures along with obtaining the approval of the concern government authorities, and for the same permission of private owner will required for further work viz:- (MOJANI) Due to the current

financial situation of the Municipal Council, it is not possible to undertake the said work from the Municipal Council's own funds.

Signatory *Honorable Mrs. Shilpa Niteen Ramayane, Chairperson* **Approved by**
Honorable Mr. Sameer Ramesh Patankar, Chief Officer

Resolution passed by the majority. Approved: *Chairperson Trimbak*
Municipal Council Chief Officer, Trimbak Municipal Council

Annexure R-3



N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम खबर अहवाल

(कलम १५४ फौजदारी प्रक्रिया संहिता)

1. **District (जिल्हा):** नाशिक ग्रामीण**P.S.(ठाणे):** त्र्यंबकेश्वर**FIR No.(प्रथम खबर क्र.):** 0241**Year (वर्ष):** 2022**Date and Time of FIR (प्र. ख. दिनांक आणि वेळ):** 21/12/2022 20:212. **S.No. Acts (अधिनियम)**
(अ.क्र.)**Sections (कलम)**

1	भारतीय दंड संहिता १८६०	३५३
2	भारतीय दंड संहिता १८६०	४२७
3	भारतीय दंड संहिता १८६०	५०४
4	भारतीय दंड संहिता १८६०	५०६
5	भारतीय दंड संहिता १८६०	३४

3. (a) **Occurrence of offence (गुन्ह्याची घटना):**1. **Day(दिवस):** मंगलवार**Date From (दिनांक पासून):** 20/12/2022**Time Period** पहर 5**Date To (दिनांक पर्यंत):** 20/12/2022

(कालावधी):

Time From (वेळेपासून): 15:00 बजे**Time To (वेळेपर्यंत):** 15:15 बजे(b) **Information received at P.S. (माहिती मिळालेले पोलीस ठाणे):****Date (दिनांक):** 21/12/2022**Time (वेळ):** 20:00 बजे(c) **General Diary Reference (रोजनामचा संदर्भ):****Entry No. (नोंद क्र.):** 016**Date & Time (दिनांक आणि वेळ):** 21/12/2022 20:07 बजे4. **Type of Information (माहितीचा प्रकार):** लेखी5. **Place of Occurrence (घटनास्थळ):**1.(a) **Direction and distance from P.S.(पोलीस ठाण्यापासून दिशा व अंतर):**

पूर्व, 2 किमी

Beat No. (बिट क्र.):(b) **Address (पत्ता):**

नया उदासिन आखाड्यापासून, कालीका मंदीर परिसरात, शासकिय रस्त्याचे कामाचे ठिकाणी, त्रंबकेश्वर ता त्रंबकेश्वर

(c) **In case, outside the limit of this Police Station, then**

(या पोलीस ठाण्याच्या हद्दीबाहेर असल्यास):

Name of P.S.(पोलीस ठाण्याचे नाव):**District(State) (जिल्हा(राज्य)):**

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

6. Complainant / Informant (तक्रारदार/माहिती देणारा):

- (a) **Name (नाव):** अभिजीत विरुण इनामदार अभियंता नगर परिषद त्र्यंबकेश्वर नगर परिषद
 (b) **Father's/Husband's Name (वडील / पती चे नाव):**
 (c) **Date/Year of Birth (जन्म तारीख/वर्ष):** 1976
 (d) **Nationality (राष्ट्रीयत्व):** भारत
 (e) **UID No. (यु.आय.डी. क्र.):**
 (f) **Passport No. (पारपत्र क्र.):**

Date of Issue (दिल्याची तारीख):

Place of Issue (दिल्याचे ठिकाण):

- (g) **ID details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) ओळखपत्र विवरण (राशन कार्ड, मतदाता कार्ड, पारपत्र, यूआईडी सं., ड्राइविंग लाइसेंस, पॅन कार्ड)**

S.No. (अ.क्र.)	ID Type (ओळखपत्राचा प्रकार)	ID Number (ओळखपत्राचा क्रमांक)
----------------	-----------------------------	--------------------------------

1

- (h) **Address (पत्ता):**

S.No. (अ.क्र.)	Address Type (पत्त्याचा प्रकार)	Address (पत्ता)
----------------	---------------------------------	-----------------

1 वर्तमान पता इंदिरानगर ता जि नाशिक, त्र्यंबकेश्वर, नाशिक ग्रामीण, महाराष्ट्र, भारत

2 स्थायी पता इंदिरानगर ता जि नाशिक, त्र्यंबकेश्वर, नाशिक ग्रामीण, महाराष्ट्र, भारत

- (i) **Occupation (व्यवसाय):**

- (j) **Phone number (फोन नं.):**

Mobile (मोबाइल नं.):

7. Details of known/suspected/unknown accused with full particulars (माहित असलेल्या /संशयित/अनोळखी आरोपीचा संपूर्ण पत्ता):

S.No. (अ.क्र.)	Name (नाव)	Alias (उर्फनाव)	Relative's Name (नातेवाईकाचे नाव)	Present Address (वर्तमान पता)
1	ललीता शिंदे पुर्ण नाव नाही			1. त्र्यंबकेश्वर ता त्र्यंबकेश्वर, त्र्यंबकेश्वर, नाशिक ग्रामीण, महाराष्ट्र, भारत
2	02 ते 03 इस्म नाव माय माहित नाही			1. त्र्यंबकेश्वर ता त्र्यंबकेश्वर, त्र्यंबकेश्वर, नाशिक ग्रामीण, महाराष्ट्र, भारत

8. Reasons for delay in reporting by the complainant/informant (तक्रारदार/माहिती देणा-याकडून तक्रार करण्यातील विलंबाची कारणे):

9. Particulars of properties of interest (संबंधित मालमत्तेचा तपशील):

S.No. (अ.क्र.)	Property Category (मालमत्ता वर्ग)	Property Type (मालमत्ता प्रकार)	Description (वर्णन)	Value (In Rs/-) (मुल्य (रु.))
----------------	-----------------------------------	---------------------------------	---------------------	-------------------------------

10 Total value of property (In Rs/-)
(चोरीस गेलेल्या मालमत्तेचे एकूण मुल्य (रु. मध्ये)):

11. Inquest Report / U.D. case No., if any
(इन्क्वेस्ट अहवाल/ अकस्मात मृत्यू प्रकरण क्र., जर असल्यास):

S.No. UIDB Number
(अ.क्र.) (यु.आय.डी.बी.क्र.)

12. First Information contents (प्रथम खबर हकीकत):

फिर्याद त्रंबकेश्वर पोलीस ठाणे
दिनांक 21/12/2022

माझे नाव श्री अभिजीत किरण इनामदार वय 46 धंदा - नगर परिषद अभियंता त्रंबकेश्वर नगर परिषद रा. इंदिरानगर ता जि नाशिक मो नं 9822492670

समक्ष पोलीस ठाणेस हजर राहून फिर्याद लिहून देतो की मी वरील ठिकाणी पत्नी मुलाबाळांसह एकत्रित कुटुंबीय राहतो व सन 2019 पासून त्रंबकेश्वर नगरपरिशदेमध्ये अभियंता म्हणून कार्यरत असून शहरातील रस्ते, गटारी, पुल व इतर शासकिय स्थापत्य कामे हे माझे अखत्यारीत येतात.

त्रंबकेश्वर शहरातील नया उदासिन आखाडयापासून कालीका मंदीरापर्यंत रस्ता व पुल बांधण्याचे काम नागरिकांचे मागणीनुसार व त्रंबकेश्वर नगरपरिशदेच्या सभेच्या ठरावानुसार प्रस्तावित करण्यात येवून सदर कामास मा जिल्हाधिकारी साो नाशिक यांचे कडील पत्र क्र कक्ष -2/नपा/2022/4/10/432 दिनांक 31/03/2022 अन्वये प्रशासकिय मान्यता प्राप्त झाले असून नगरपरिशदेने विहित पध्दतीने इ निवेदा करून सदरचे काम M / S f C RODRIGUES नाशिक यांना दिनांक 06/06/2022 रोजी कंत्राटदार म्हणून कार्य आदेशा प्रमाणे सुरु करण्यात आले होते. दरम्यानचे काळात कंत्राट दाराचे काही अडचणीमुळे सदर काम बंद होते मात्र सदरचे काम दिनांक 19/12/2022 पासून पुन्हा सुरु करण्यात आले होते.

दिनांक 20/12/2022 रोजी सदर कामकाज सुरु असतांना दुपारी 03:00 वा चे सुमारास सदर कामाचे सुपर वायझर यांचा मला फोन आला की, सदर काम सुरु असतांना महिला नामे ललीता शिंदे व त्यांचे सोबत इतर 02 ते 03 इसम रा त्रंबकेश्वर यांनी सदर कामाचे ठिकाणी येवून तेथील मजुरांसोबत अरेरावी वाईट साईट शिबीगाळ करून शासकिय करण्यात आलेल्या कामाची व साहित्याची तोडफोड करून नुकसान केल्याबाबत कळल्याने मी लागलीच सदर ठिकाणी गेलो असता ते तेथुन निघून गेले होते परंतु तेथे शासकिय करण्यात येत असलेल्या कामाची व साहित्याची तोडफोड केल्याचे दिसून आले. यापुर्वी ही सदर कामाबाबत श्रीमती ललीता शिंदे यांनी आक्षेप घेतला होता तेव्हा देखील त्यांना सदरचे काम शासकिय असल्याबाबतची तोंडी समज देण्यात आली होती.

तरी दिनांक 20/12/2022 रोजी दुपारी 03:00 वा चे सुमारास त्रंबकेश्वर शहरातील नया उदासिन आखाडयापासून कालीका मंदीरापर्यंत रस्ता व पुल बांधण्याचे शासकिय काम सुरु असतांना श्रीमती ललीता शिंदे व तिचे सोबत 02 ते 03 इसम रा त्रंबकेश्वर यांनी तेथील शासकिय बांधकाम करणारे कामगार यांना वाईट साईट शिबीगाळ केली तसेच शासकिय बांधकामाचे व वस्तुची तोडफोड केली व शासकिय कामात अडथळा निर्माण करून बांधकाम बंद केले. त्यामुळे मा मुख्याधिकारी त्रंबकेश्वर नगरपरिशद यांनी त्यांचे आदेश क्र जा क्र त्रिबक न. प 2311/2022 दिनांक

21/12/2022 अन्वये मला सदर फिर्याद दाखल करणे कामी प्राधिकृत करण्यात आले आहे. यानुसार मी कायदेशीर फिर्याद देत आहे.

माझी वरील फिर्याद संगणकावर टंकलिखित केली असून ती माझे सांगणेप्रमाणे बरोबर आहे.

समक्ष हि फिर्याद लिहून दिली.
दिनांक 21/12/2022

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (केलेली कारवाई: बाब क्र.२ मध्ये नमूद केलेल्या कलमान्वये वरील अहवालावरून अपराध घडल्याचे.)

(1) Registered the case and took up the investigation:
(प्रकरण नोंदविले आणि तपासाचे काम हाती घेतले):

or (किंवा)

(2) Directed (Name of I.O.) (तपास अधिका-याचे नाव):

Ashwini Shripat Tile

Rank (पद): SI (Sub-Inspector)

No.(क्र.): PSI

to take up the Investigation (ला तपास करण्याचे अधिकार दिले) or (किंवा)

(3) Refused investigation due to (ज्या कारणामुळे तपास करण्यास नकार दिला):

or (ज्या कारणामुळे तपास करण्यास नकार दिला)

(4) Transferred to P.S.

(गुन्हा दुसरीकडे पाठविला असल्यास त्या पोलीस ठाण्याचे नाव):

District (जिल्हा):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (प्रथम खबर तक्रारदाराला/खबरीला वाचून दाखविली, बरोबर नोंदविली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला खबरीची प्रत मोफत दिली.)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.

(तक्रारदाराची/खबर देणा-याची सही/अंगठा):

15. Date and time of dispatch to the court

(न्यायालयात पाठवल्याची तारीख व वेळ):

**Signature of Officer in charge,
Police Station**

(ठाणे प्रभारी अधिका-याची स्वाक्षरी)

Name (नाव): sandip popat randiv.

Rank(पद): I (Inspector)

No.(सं.):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

Attachment to item 7 of First Information Report (प्रथम खबरीतील मुद्दा क्र. ७ ला जोडपत्र): Physical features, deformities and other details of the (If known / seen) (संशयीत/आरोपीचे (माहित असलेल्या/पाहिलेल्या) शारीरिक वैशिष्ट्ये, व्यंग आणि इतर तपशील))

S.No.(अ.क्र.)	Sex (लिंग)	Date/Year of Birth (जन्म तारीक/वर्ष)	Build (बांधा)	Height (cms.) (उंची(से.मी.))	Complexion (रंग)	Identification Mark (s) (ओळखीच्या खुणा)
1	2	3	4	5	6	7
1	महिला					चेचक के दाग: NO
2	पुरुष					चेचक के दाग: NO
Deformities/ Peculiarities	Teeth (दात)	Hair (केस)	Eyes (डोळे)	Habit(s) (सवयी)	Dress Habit(s) (पोशाखाच्या सवयी)	
8	9	10	11	12	13	

Language /Dialect (भाषा / बोलीभाषा)	Burn Mark (भाजल्याच्या खुणा)	Place Of (का स्थान)			Tattoo (गोदण)	Others (इतर)
		Leucoder ma (कोड)	Mole (तिळ)	Scar (ब्रण)		
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(जर तक्रारदार/माहिती देणा-याने संशयीत/आरोपीविषयी एक किंवा त्यापेक्षा अधिक तपशील दिल्यास फक्त यातील रकान्यांची नोंद घेतली जाईल.)

My name is Mr. Abhijeet Kiran Inamdar, age 46, profession: Municipal Engineer, Trimbakeshwar Municipal Council, redindent of Indiranagar, District & Taluka Nashik, Mobile: 9822492670.

I hereby in person appeared and lodging a complaint that, I am living with my wife and children at the above-mentioned address. Since 2019, I have been working as an engineer in the Trimbakeshwar Municipal Council, involved in the construction of roads, bridges, and other government architectural projects in the city.

As per the demands of the citizens and the resolutions of the Trimbakeshwar Municipal Council, which approved by Hon'ble District Collector Nashik with reference letter number 2/Napa/2022/4/10/432 dated 31/03/2022, which received administrative approval a work of making a road and bridge between Naya Udasin Aakhada to Kalika Temple was going on. The municipal council, following the prescribed procedure, conducted an e-tender and awarded the contract to M/S F C Rodrigues, Nashik, on 06-06-22. The work started but faced some difficulties, resulting in a temporary halt. However, it resumed on 19/12/2022.

On 20/12/2022, around 3:00 PM, while the work was in progress, I received a call from the supervisor regarding an incident involving Mrs. Lalita Shinde and two to three other person. They had come to the work site and, in collaboration with the laborers, damaged the public property and literature related to government work. I rushed to the site and found that they had left, but the destruction was evident. Earlier, also Mrs. Lalita Shinde had raised objections regarding the ongoing work, at that time also informed her that, it is government work.

Hence, on 20/12/2022, around 3:00 PM, as the government work making road and bridge construction from Naya Udasin Aakhada to Kalika Temple was going on, Mrs. Lalita Shinde and two to three accompanying targeted the laborers with abusive language, busy in government construction, damaging the site and causing a halt in the construction. Due to this, the Municipal Chief issued an order with reference number Trimbak Municipal Council 2311/2022 dated 21/12/2022, prompting me to file a formal complaint. I have submitted this

written complaint on 21/12/2022. My statement recorded in computer and same is the correct as per my information.